

SHRI BAL RAJ MADHOK (South Delhi) : Yesterday we had a seminar on the question of privileges of the press and a number of pressmen complained.....

MR. SPEAKER : We are not discussing it now.

SHRI BAL RAJ MADHOK : In these matters, you can yourself take a decision. This kind of discussion only demoralises the press. (*Interruptions*)

MR. SPEAKER : Each party has got its own view, but it should not be distorted in the press and something else should not be put into the mouth of members. He says that something wrong has been printed. I will look into the matter more carefully. I would not give any ruling now (*Interruptions*).

12.23 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER U. P. VRITTI VYAPAR, AJIVIKA AUR SEVAYOJAN KAR ADHINIYAM AND NOTIFICATION UNDER CUSTOMS ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : I beg to lay on the Table:—

- (1) (i) A copy of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar (Amendment) Niyamavali, 1968, published in Notification No. AST-194/X-800(8)-66, dated the 22nd January, 1968, under sub-section (3) of section 24 of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar Adhiniyam, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the above notification. [*Placed in Library, See No. LT—1885/68*]

- (2) A Copy of Notification No. G.S.R. 1472 published in Gazette of India dated the 10th August, 1968, under section 150 of the Customs Act, 1962. [*Placed in Library, See No. LT—1886/68*]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1966-67.
- (ii) Annual Report of the Cochin Refineries Limited for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for the year 1967-68.
- (ii) Annual Report of the Madras Refineries Limited, Madras for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay for the period from 20th July, 1966 to 31st March, 1967.